

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 201  
IB-241/ND/2020**

**IN THE MATTER OF:  
M/s. B.M. Pipes Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. TSL Electro Power Pvt Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 25.02.2020**

**Coram:**

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor**

**:Mr. Bhumika Kapoor, Ms.  
Sanyukta Gupta, Advs.**

**For the Respondent/ Corporate-debtor**

**:Mr. Videh Vaish, Mr. Lalit  
Mohan, Advs.**

**ORDER**

Learned counsel for the petitioner is present and submitted that petitioner has received the amount of Rs. 1,35,000/- from the respondent whereas the learned counsel appearing for the respondent submitted that he has paid an amount of Rs. 1,00,000/- on 15.01.2020 and Rs. 35,000/- on 16.01.2020 and further submitted that total amount of Rs. 18,988/- is now due. Whereas learned counsel for the petitioner submitted that she has filed the present application which includes the interest of Rs. 80,268, apart from principal amount of Rs. 1,53,988/- and this amount has been claimed on the basis of settlement agreement arrived between the parties as well as invoice in which the rate of interest is 18% is mentioned.

(Annu)



Considering the aforesaid facts the respondent is directed to file the statement showing the amount which he has paid by filing an affidavit. Post the matter to 13<sup>th</sup> March, 2020.

— S — S —

**(V.K. Subburaj)**  
**Member (T)**

— S — S —

**(Abni Ranjan Kumar Sinha)**  
**Member (J)**